

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3369**

TO BE ANSWERED ON THURSDAY, THE 25th MARCH 2021

CENTRAL LAW ON GAMING/GAMBLING

3369. Shri Sujeet Kumar:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether entry 34 of List II of the Indian Constitution on "betting and gambling" also include 'games of skill';
- (b) if so, whether this means that State Governments are allowed to regulate games of skill;
- (c) Whether Government is planning to come up with a central law on gaming / gambling; and
- (d) Whether Government would bring a law to allow sports betting as recommended in the 276th report of the Law Commission of India 2018, given that India has a huge black market for sports betting?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) and (b): Betting and gambling falls under Entry 34 of the State List of the Seventh Schedule to the constitution of India. Moreover, Entry 62 of the State List reads as "Taxes on luxuries, including taxes on entertainment, amusements, betting and gambling". Therefore, betting and gambling falls under the domain of the State Governments.

(c): Does not arise.

(d): The Law Commission of India(L.C.I) submitted its 276th report titled "Legal Framework: Gambling and Sports Betting including in Cricket in India"

to Government on 05.07.2018, wherein it has recommended that legalizing betting and gambling in India in the present scenario is not desirable, and that a complete ban on unlawful betting and gambling must be ensured.
